



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G.O. (Rt.) No. 974/2018/LBR.

*Thiruvananthapuram, 17th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Checkmate Service Private Limited C. C. 57/2762, Opposite Devi Temple, Diwans Road, M. G. Road, Ernakulam and the workman of the above referred establishment Sri Sasi, V., s/o Velukkutti Panicker, Thiranimvila, Narayanavilasam Kattachalkkuzhi P. O., Thiruvananthapuram-695 501 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the denial of employment to Sri Sasi, V., Thiranimvila, Narayanavilasam, Kattachalkkuzhi P. O., by the management of M/s Checkmate Services Private Limited, CC 57/2762 Opposite Devi Temple, Diwans Road, M. G. Road, Ernakulam is justifiable or not? If not what are the reliefs he is entitled to?

(2)

G.O. (Rt.) No. 975/2018/LBR.

*Thiruvananthapuram, 17th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Jolly Flex, No. XVIII/495-B, Plot No. 6,7 &8, Rubber Park, Valayanchirangara P. O., Ernakulam District-683 556 and the workman of the above referred establishment Sri Rajendra Prasad, V., "Prasadam", Puhtiya Road, Eeroor North, Thripunithura, Kochi 682 306 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of Sri Rajendra Prasad, V., Technical supervisor, by the management of Jolly Flex No. XVIII/495-B, Rubber Park, Valayanchirangara P. O., Ernakulam District-683 556 is justifiable or not? If not, what are the relief he is entitled to?

(3)

G.O. (Rt.) No. 976/2018/LBR.

*Thiruvananthapuram, 17th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The General Manager, Tata Global Beverages Ltd. (Tetley Division), K. P. K. Menon Road, Wellington Island, Cochin-3 (2) Sri Fouzil, Contractor, Excellent Services, Port Users Complex No. 5, Ex-Bharat Warehousing Building, K. P. K. Menon Road, Wellington Island, Cochin-3 and the workman of the above referred establishment represented by the Unit Secretary, Social Democratic Trade Union (SDTU), Tata Global Beverages Ltd., Workers Union, Wellington Island, Cochin-3 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the dispute raised by the Social Democratic Trade Union for the Regularization of Contract Workers of Tata Global Beverages Ltd., Wellington Island without following the seniority norms, is sustainable or not? If yes, what reliefs the workers are entitled to?

(4)

G.O. (Rt.) No. 977/2018/LBR.

*Thiruvananthapuram, 17th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Jacob Vargheese, Kakkuzhiyil Veedu, payyappadi P. O., Kottayam (2) Sri Liyas Vargheese, Regal Buildings (Chempakam Press), S. H. Mount P. O., Nagampadam Kottayam and the workman of the above referred establishment represented by the Secretary, Kottayam Press Workers Union (C. I. T. U.), Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

"Whether the termination of Sri N. M. Ravi from Service by the management of Regal Printers, S. H. Mount, Kottayam is justifiable? If not, what relief the workman is entitled to?"

(5)

G.O. (Rt.) No. 979/2018/LBR.

*Thiruvananthapuram, 17th August 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. Thulaseedharakkurup, Licensee, K. S. R. T. C. Canteen, Kottayam (Tharayil Parambil Veedu, Mariyappalli P. O., Kottayam) (2). Sri K. A. Divakaran, Manager, K. S. R. T. C. Canteen, Kottayam (Illipparampil House, Muttambalam P. O., Kottayam) and the workman of the above referred establishment Sri Joy Joseph, Nirappel, Ayarkkunnum P. O., Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the termination of Sri Joy Joseph with effect from 27-4-2016 by the management of K. S. R. T. C. Canteen Kottayam is justifiable? If not, what relief the workman is entitled to?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

Labour and Skills (E)

ORDER

G.O. (Rt.) No. 988/2018/LBR.

Thiruvananthapuram, 18th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between General Secretary, the new Indian Express Employees Association (Kerala) Narayaneeyam, Statue Junction, Thripoonithura, Kochi-682 301 and the General Manager (Kerala), Express Publications Madurai Ltd., Express House, Kaloor, Kochi-682 017, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17(2) of the working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the claim for D. A. arrears from July, 2010 to October 2011 as per Manisana Wage Board to the employees of the New Indian Express by the management is justifiable? If not what relief they are entitled to?

By order of the Governor,

SHUA, C. G.,

Under Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 4252/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. മുരളികൃഷ്ണ, കെ., അഡ്വക്കേറ്റ്, ലക്ഷ്മി നിവാസ്, കനാൽ റോഡ്, നോർത്ത് പറവൂർ, എറണാകുളം-683 513 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട നോർത്ത് പറവൂർ താലൂക്ക് പ്രദേശത്തേക്ക് 19-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 8/2013/EKM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 6481/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. വിജു ചക്കാലയ്ക്കൻ (വിജു, പി. ഒ.), അഡ്വക്കേറ്റ്, ചക്കാലയ്ക്കൽ ഹൗസ്, കടത്തി ഇൗസ്റ്റ്, എ. കെ. ജി. റോഡ്, മാർക്കറ്റ് പി. ഒ. മുവാറ്റുപുഴ, എറണാകുളം-686 673 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുവാറ്റുപുഴ താലൂക്ക് പ്രദേശത്തേക്ക് 2-9-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 6/2013/EKM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 20009/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള